

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2952
ANSWERED ON:15.03.2010
UAS LICENCE
Singh Shri Sushil Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Datacom Solutions acquired Universal Access Service Licence (UASL) without disclosing the real ownership of the company;
- (b) if so, the details of the promoters of Datacom Solutions when it applied for UASL;
- (c) the details of entities owning 14 percent or more than 14 percent equity in Datacom solutions; and
- (d) the action being taken by the Government against Datacom Solutions for suppressing the facts in its application for UAS licence?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) to (d) The details of promoters/partners/shareholders declared by M/s. Datacom Solutions Pvt. Ltd. vide its applications dated 28.08.2007 for grant of UAS licences and as on 12.12.2007, i.e., prior to grant of Unified Access Services (UAS) licences were as under:

As on 28.08.2007, i.e., the date of application

Sl. No Name of promoter/partner/ shareholder Equity %age

1	Jumbo Techno Services (P) Ltd.	89.99
2	Oswal Fertilizers & Chemical Ltd.	10.00
3	Other Individual shareholders	0.01

As on 12.12.2007, i.e., prior to grant of UAS licences

Sl. No. Name of promoter/partner/ shareholder Equity in %age

1	Jumbo Techno Services (P) Ltd.	25.99
2	Oswal Fertilizers & Chemical Ltd.	10.00
3	Videocon Industries Ltd.	10.00
4	Videocon International Electronics Ltd.	54.00
5	Others	0.01

However, on receipt of complaint in the Department of Telecom regarding alleged irregularity in acquiring UAS Licenses fraudulently by Datacom Solutions and that real ownership of the applicant is not disclosed and Mr. Mukesh Ambani owns 14% equity in Datacom Solutions, through a front man Mr. Manoj Modi, a Senior Executive of RIL Group, the matter was legally examined. It was found that neither the guidelines for grant of UAS Licence nor the UAS Licence itself imposes any condition for relevancy of non-compete agreement for telecom business between Ambani Brothers for grant of UASL to Datacom Solutions Pvt. Ltd. Further, the Ambani Brothers have the separate business houses and they do not belong to single entity/ single business/legal person. Hence, question of

violation of substantial equity clause may not arise in this case.